

Notification No. G.S.R. 1033 dated the 12th August, 1961 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-3179/61]

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-FIFTH REPORT

Shri Mulchand Dube (Farrukhabad): Sir, I beg to present the twenty-fifth Report of the Committee on Absence of Members from the Sittings of the House. I also lay on the Table a copy of the Statement showing names of Members who were continuously absent from the sittings of the House for 15 days or more from the 1st April to the 5th May, 1961, during the Thirteenth Session.

DEPOSIT INSURANCE CORPORATION BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for the establishment of a corporation for the purpose of insurance of deposits and for other matters connected therewith or incidental thereto.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a corporation for the purpose of insurance of deposits and for the other matters connected therewith or incidental thereto."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

APPROPRIATION (No. 4) BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62".

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

12:41 hrs.
INDIAN PENAL CODE (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Shri Datar on the 30th August, 1961, namely:—

"That the Bill further to amend the Indian Penal Code, be taken into consideration."

The time allotted was 5 hours, time taken is 4 hours 25 minutes, and only 35 minutes are left.

Shri A. C. Guha (Barasat): Is the time going to be extended?

Mr. Speaker: On account of the importance of this Bill, the time for this will be extended by one hour. Now, Dr. Aney . . .

Dr. M. S. Aney (Nagpur): Mr. Speaker, Sir, I thank you for giving me an opportunity to express my views on the Bill and the problems that arise out of it.

*Published in the Gazette of India 31-8-61.

§Introduced with the recommendation of the President.

Extraordinary, Part II, Section 2, dated 31-8-61.